

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD

C.C.P. No. 113/2000

In re.

O.A. No. 1221/98

this the 6th day of February' 2001.

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN  
HON'BLE MR. M.P. SINGH, ADMINISTRATIVE MEMBER.

Ram Murat, S/o Sri Ganesh, R/o Basila, District Chandauli.

... Applicant.

By Advocate : None.

Versus.

Sri B.K. Singh, Sr. D.P.O., E. Rly., Mughalsarai.

2. Sri A.B. Tewari, P.W.I., E.Rly., Gaya.

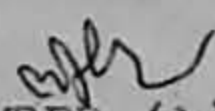
... Respondents

By Advocate : None.


ORDER (ORAL)

JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

After hearing the counsel for the applicant, this Tribunal passed an order on 23.11.2000 to file a Supplementary affidavit annexing therein the copy of the representation dated 4.2.1999 and also stating specifically as to whom the copy of the order of this Tribunal has been served on 28.2.2000. It was also directed that the service of the order and copy of the representation, on the Opp. party should also be specifically stated. The order has not been complied with. The necessary material, showing the service of the order and copy of the representation, has not been filed. The Contempt petition is accordingly rejected. However, the applicant may file fresh Contempt petition, if so advised with complete particulars.

  
MEMBER (A)

Allahabad; Dated : 6.2.2001.  
GIRISH/-

  
VICE-CHAIRMAN.